

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/TL/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 30th March, 2024

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemrana II Bareilly Transmission Limited.

And

In the matter of

Neemrana II Bareilly Transmission Limited,
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016

Address for correspondence: ED (TBCB),
Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon 122001, Haryana

....Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122 001

2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House
Connaught Place, New Delhi-110001

3. ACME Cleantech Solutions Private Limited,
Plot No. 152, Sector 44, Gurugram-122002

4. Avada RJ Bikaner Private Limited,
C-11, Sector-65, Gautam Buddha Nagar- Noida

5. MRS Buildvision Private Limited,
306A, D-2, Sourthen Park, Saket District Centre,
Saket, New Delhi-110017.

- 6. Saimma Solar Provate Limited,**
5th Floor, North Tower, M3M Tee point, Sector-65,
Golf Course Extension Road,
Gurugram, Haryana-122018
- 7. Sunbreeze Renewables Nine Private Limited,**
Office Ni 520, Urbtech Building Park,
Sector -153, Noida,
Gautam Buddha Nagar, UP-201301
- 8. Sunrise solar RJ one private Limited,**
1101A-1107,11th floor, BPTP paerk centra,
Jal Vayu Vihar, Sector-30, Gurugram-122001
- 9. TP Saurya Limited,**
C/o The Tata power company limited,
Corporate Centre, 34 Sant Tuakaram Road,
Carnac Bunder, Mumbai-400009
- 10. Central Electricity Authority,**
Sewa Bhawan, R.K.Puram,
New Delhi-110 066
- 11. Northern Regional Power Committee,**
18A, Shaheed Jeet Singh Sansanwal Marg, Katwaria Sarai,
New Delhi – 110 016
- 12. Delhi Transco Limited,**
Shakti Sadan, Kotla Road,
New Delhi-110 002
- 13. Grid Controller of India Limited,
(erstwhile Power System Operation Corporation Ltd.)**
9th Floor, IFCI Towers, 61, Nehru Place,
New Delhi-110 016
- 14. HPPTCL,**
Head office, Himfed Bhawan, Panjari,
Shimla-171005
- 15. UP Power Transmission Company Limited,**
Shakti Bhawan Extn, 3rd floor, 14,
Ashok Marg, Lucknow-226001
- 16. Punjab State Transmission Corporation Limited,**
Head Office, The Mall,
Patiala – 147001, Punjab
- 17. Power Transmission Corporation of Uttarakhand Limited,**
Vidyut Bhawan, Near ISBT Crossing,

Saharanpur Road, Majra, Dehradun

18. Power Development Department,
Grid Substation Complex, Janipur, Jammu

19. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Jaipur-302005, Rajasthan

20. Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhawan, Sector-6, Panchkula-134109, Haryana

21. Administration of Chandigarh Electricity Department,
UT Secretariat Sector-9 D,
Chandigarh – 161009

....Respondents

Parties present:

Shri Mani Kumar, N2BTL
Shri Venkatesh Karri, N2BTL
Shri Aashish Srivastava, Advocate, DTL
Shri Ranjeet Singh Rajput, CTUIL

ORDER

The Petitioner, Neemrana II Bareilly Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) Bikaner Complex): Part-D” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD
1	Neemrana-II- Bareilly (PG) 765 kV D/c line along with 330 MVAR switchable line reactor for each circuit at each end	24 Months from SPV transfer

	<ul style="list-style-type: none"> • 765 kV, 330 MVAR switchable line reactors at Neermana-II S/s– 2 nos. • 765 kV, 330 MVAR Switchable line reactors at Bareilly (PG) – 2 nos. • Switching equipment for 765 kV 330 MVAR switchable line reactors at Neermana-II S/s – 2 nos. • Switching equipment for 765 kV 330 MVAR switchable line reactors at Bareilly (PG) S/s – 2 nos. 	
2	2 no. of 765 kV line bays each at Neemrana-II & Bareilly (PG) S/s 765 kV line bays - 4 nos. (2 nos. each at Neemrana-II & Bareilly (PG) S/s)	

Note:

Developer of Neemrana-II S/s shall provide space for 2 nos. of 765 kV line bays alongwith space for Switchable line reactor at Neemrana-II S/s for termination of Neemrana-II-Bareilly (PG) 765 kV D/c line. POWERGRID shall provide space for 2 nos. of 765 kV line bays alongwith space for Switchable line reactor at Bareilly (PG) S/s.

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant;

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) Bikaner Complex): Part-D as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC; and

(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 20.3.2024

3. During the course of the hearing on 20.3.2024, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He further stated that the Petitioner is in the process of changing the name of the

company and will place the relevant details by way of an additional affidavit pursuant to such change. The representative of the Petitioner submitted that there had been a delay of 7 days due to a delay in reflecting the filing fees status on the portal and urged the Commission to condone the same.

4. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company. He further submitted that there is no mismatch in the present case. The learned counsel for Respondent i.e., Delhi Transco Limited (DTL) submitted that DTL is not a contracting party of the present TSA and sought permission to file a vakalatnama and reply in the matter.

5. Vide Record of Proceedings for the hearing dated 20.3.2024, the Respondents were directed to file their reply within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter. However, no reply has been filed by the Respondents.

6. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (PFCCL) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-14012023-241990 dated 13.1.2023 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) Bikaner Complex): Part-D” on a Build, Own, Operate and Transfer basis.

7. PFCCL, in its capacity as the BPC, initiated the bid process on 2.3.2023 and completed the same on 27.12.2023 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 1945.62 million per annum in order to provide transmission services to the beneficiaries of the transmission system.

8. The RfP was issued on 2.3.2023. At the RfP (Technical and Financial) stage, four bidders, namely, (i) Power Grid Corporation of India Limited, (ii) The Tata Power Company Limited, (iii) Sterlite Grid 21 Limited, and (iv) Adani Energy Solutions Limited (formerly known as Adani Transmission Limited) submitted their offers. The RfP (Technical bids) of the four bidders were opened by the Bid Opening Committee on 11.10.2023 in the presence of a representative of the bidders. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 2250.00 million per annum. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges as per the Initial Offer (in Rs. Million per annum)	Rank
1.	Power Grid Corporation of India Limited	2250.00	L1
2.	The Tata Power Company Limited	2600.00	L2
3.	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)	2904.50	L3
4.	Sterlite Grid 21 Limited	2916.72	L4

9. As per Clause 3.5.1 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for determination of the Qualified Bidders. The Bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher

integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their Final Offer.

10. The e-reverse auction of three bidders was carried out at the MSTC portal on 9.11.2023. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission Charges as per the Final Offer (Rs. in Million per annum)	Rank
1.	Power Grid Corporation of India Limited	1945.62	L1
2.	The Tata Power Company Limited	1950.50	L2
3.	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)	2904.50 (No participated in e-RA)	L3
4.	Sterlite Grid 21 Limited	2916.72 (Not participated in e-RA)	L4

11. As per the Bid Evaluation Report dated 24.11.2023, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 1945.62 million per annum. BEC, vide its certificate dated 24.11.2023, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

12. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 29.11.2023, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% equity share of Neemrana II Bareilly Transmission Limited from PFFCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for grant of transmission licence;

13. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency, i.e. CTUIL, for Rs. 42.00 crore on 27.12.2023 and has acquired hundred per cent equity holding in Neemrana II Bareilly Transmission Limited on 27.12.2023. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 27.12.2023.

14. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

15. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the Projects included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of the Transmission Licence Regulations provides that in case of projects identified for development under the Guidelines for competitive bidding, the selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified for development under competitive bidding by a competent authority in the Ministry of Power/CEA vide its letter 25-17/24/2023-PG dated 3.10.2023 had issued prior approval to the Project under Section 68 of the Act. The selection of the project developer, Neemrana II Bareilly Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

16. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the

exercise of 'Power to Relax' under Regulation 24 of the Transmission Licence Regulations, modified/amended Clause (4), Clause (7), Clause (9) and Clause (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice

.....

(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application."

17. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and Northern Region beneficiaries and proof of web posting of the complete application. The Petitioner has further

undertaken to pay the applicable licence fee upon the grant of transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Neemrana II Bareilly Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

18. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1945.62 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

19. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English language and in Hindi (Vernacular) language. No objection has been received from the general public to the notices.

20. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL, vide its letter dated 23.1.2024, has recommended for the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 23.1.2024 are extracted as under:

“This is with reference to Petition having Diary no. 31/2024 filed by M/s Neemrana-II Bareilly Transmission Limited before Hon’ble Commission for

grant of Transmission License to facilitate implementation of Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex): Part-D. In this regard, following is submitted:

- Towards achievement of 500 GW non-fossil generation by 2030, Renewable Energy Zones (REZs) of 181.5GW for likely benefits by 2030, were identified by MNRE/SECI. These REZs are located in eight states, out of which, 75 GW REZs are identified in the state of Rajasthan (Comprising of 15 GW Wind and 60 GW Solar potential). Accordingly, based on the discussion, a comprehensive transmission scheme for evacuation of 75 GW RE potential from Rajasthan has been evolved. This also includes transmission scheme for evacuation of 7.7GW RE power in Bikaner complex, (Bikaner-II: 3.7GW and Bikaner-III:4 GW).
- The subject transmission scheme was agreed in the 8th Consultation meeting for Evolving Transmission Schemes in NR held on 30/06/2022. Extract of the minutes of 8th NR-CMETS meeting are enclosed at **Annexure-I**. The detailed scope of the subject scheme is attached at **Annexure-II**.
- Subsequently transmission scheme was agreed in the 9th meeting of National Committee of Transmission (NCT) held on 28/09/2022. Extract of minutes of meeting are attached at **Annexure-III**. Transmission Scheme was also agreed in the 56th NRPC meeting held on 29/07/2022. Extract of the 56th NRPC minutes are enclosed at **Annexure-IV**.
- Ministry of Power, Govt. of India vide gazette notification dated 13/01/2023 has identified M/s PFC Consulting Ltd. (PFCCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TBCB route. Bid Evaluation Committee appointed by the BPC has selected Power Grid Corporation of India Limited ("POWERGRID") as successful bidder. POWERGRID has subsequently acquired Neemrana-II Bareilly Transmission Limited after execution of the requisite Share Purchase Agreement (SPA) on 27/12/2023.
- As part of subject scheme, Neemrana-II- Bareilly (PG) 765 kV D/c line is to be established with completion schedule as 24 months from effective date (27/12/2023) ie. 26/12/2025. Bareilly (PG) is an existing substation whereas Neemrana-II S/s shall be implemented as part of Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part 1) (Bikaner Complex; Part-B) in matching with completion schedule of 26/12/2025.
- Implementation of this project shall facilitate transfer of power from RE generation (About 7.7 GW) proposed to be connected in Bikaner Complex in Western Rajasthan.

Keeping above in view and based on details furnished by M/s Neemrana-II Bareilly Transmission Limited, CTU, in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s Neemrana-II Bareilly Transmission Limited for executing the subject transmission scheme.”

21. We have considered the submissions of the Petitioner, BPC and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 9.12.2023. Though Lol was issued on 29.11.2023, BPC, vide its letter dated 27.12.2023 in terms of Clauses 2.15.2 of RfP, extended the date up to 27.12.2023 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 42.00 crore on 27.12.2023 and acquired a hundred per cent equity-holding in the applicant company on 27.12.2023 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 27.12.2023. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of transmission license on 10.1.2024. There is a delay of seven days in filing the Petition. In this regard, the Petitioner, during the course of the hearing dated 20.3.2024, submitted that it had paid the transmission Petition fee on 2.1.2024. However, the application could be filed online on 10.1.2024 due to the issue of reflecting of the payment in the e-filing portal. The Petitioner has

prayed for condoning the delay in filing the application. Since the Petitioner could not file the application due to procedural issues, the same is condoned.

22. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **17.4.2024**.

23. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents and the regulations of the Central Electricity Regulatory Commission.

24. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the

Project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Article 16.4, Article 5.1.1 and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

25. The Petition further submitted that it has applied for the name change of the transmission service provider to the Ministry of Corporate Affairs. However, the same has not yet been approved. The Petitioner further submitted that upon approval, the requisite affidavit shall be filed in this regard. The Commission noted the same.

26. The Petition shall be listed for the hearing on **19.4.2024**.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(Jishnu Barua)
Chairperson